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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ RFA(COMM) 560/2025, CM APPL. 61873/2025, CM APPL.
61875/2025 & CM APPL. 61876/2025

SACHIN & ANR.Appellants
Through: Mr. Yash Harshvardhan and
Mr. Ketan Bhutani, Advocates.

versus

CANARA BANKRespondent
Through: Mr. Naman Shukla, Advocate.

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA
ORDER (ORAL)

% **03.02.2026**

C. HARI SHANKAR, J.

1. The dispute between the parties stands settled with the intervention of the Delhi High Court Mediation and Conciliation Centre.
2. The settlement agreement dated 7 November 2025 arrived at between the parties is on record.
3. We have perused the settlement agreement and we find that it is lawful and capable of enforcement.
4. The parties would abide by the terms of settlement. Accordingly, nothing survives for adjudication in the appeal.



2026:DHC:921-DB



5. The appeal stands disposed of in the aforesaid terms.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

FEBRUARY 3, 2026/pa